

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CULINARY F&B PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	CULINARY F&B PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	26-11-2019
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies- Chandigarh
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55209PB2019PTC050328
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	HOUSE NO. – 37 H, SARABHA NAGAR, LUDHIANA PUNJAB-141001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13 TH DECEMBER, 2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. PARMINDER SINGH BATHLA, SCO-6, 3RD FLOOR, FEROZE GANDHI MARKET, LUDHIANA- 141001 EMAIL:-bathla7@gmail.com (M) +91 9814117434 / +91 9216502700 IBBI REGISTRATION NO: IBBI/PA- 002/IPN00217/2017-18/10669
8.	LAST DATE FOR SUBMISSION OF CLAIMS	12 TH JANUARY, 2022

Notice is hereby given that the Culinary F&B Private Limited has commenced voluntary liquidation on 13th December, 2021.

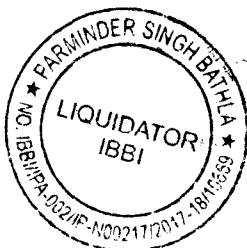
The stakeholders of Culinary F&B Private Limited are hereby called upon to submit a proof of their claims, on or before 12th January 2022, to the liquidator at the address mentioned at Sr. No. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 13th December, 2021

Place: Ludhiana



CS Parminder Singh Bathla
Liquidator
IBBI Registration No: IBBI/PA-
002/IPN00217/2017-18/10669

POSSESSION NOTICE - (for immovable property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the 'IIFL HFL' together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by 'IIFL HFL' and no further step shall be taken by 'IIFL HFL' for transfer or sale of the secured assets."

Name of the Borrower(s)	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Ludhiana BRANCH Mr. Ashok Kumar, Mrs. Usha Devi (Prospect No. IL10086303)	All that piece and parcel of Plot No. 43, Village Dikandra Enclave, Village Dhandra Tara Nagar, Ludhiana, Punjab, India, Pincode: 141001	Rs. 4,97,931/- (Rupees Four Lakh Ninety Seven Thousand Nine Hundred Thirty One Only)	27-Jul-2021	08-Dec-21

For further details please contact to Authorized Officer at Branch Office: SCO 21, 5TH FLOOR, LUDHIANA FERROZGANDEE MARKET, LUDHIANA, PUNJAB - 141001/for Corporate Office: Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Ludhiana Dated: 14-12-2021 Sd/- Authorized Officer, For IIFL Home Finance Limited

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorized Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Wodson Bhatti, Mrs. Rajni Bhatti (Prospect No. IL10080389)	08-Dec-2021 Rs. 42,09,724/- (Rupees Forty Two Lakh Nine Thousand Seven Hundred Twenty Four Only)	All that piece and parcel of the property being: Plot no 252, admeasuring 152.77 Sq. yards, Shivalik Avenue, near new sunny enclave, (Jungian), Sector-125, Kharar, Mohali, Punjab, Pincode: 140301

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorized Officer at Branch Office: IIFL HFL SCO no 2907-08, 2nd Floor, Adjacent to Kamataka Bank, Sector 22C, Chandigarh-160022/for Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place: Chandigarh Date: 14-12-2021 Sd/- Authorized Officer, For IIFL Home Finance Ltd

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF THE NCLT RULES, 2016 READ WITH ORDER V RULE 20 OF THE CODE OF CIVIL PROCEDURE, 1908

IN THE NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH
BANK OF INDIA VS. VEGAN COLLOIDS LTD.
I.A. NO. 758 OF 2020 IN C.P. (IB) NO. 72/CHD/HRY/2017

To,
Bimla Devi Jindal (Respondent No. 1), Ex-Director Of Vegan Colloids Ltd., Also Legal Heir (wife) Of Late Bajrang Das Aggarwal, 123 Vinoba Basti, Sri Ganganagar- 335001
Kamini Jindal (Respondent No. 2), Ex-Director Of Vegan Colloids Limited, Also Legal Heir (Daughter) Of Late Bajrang Das Aggarwal, 123 Vinoba Basti, Sri Ganganagar- 335001

WHEREAS Mr. Anil Kohli, Liquidator for Vegan Colloids Limited has filed I.A. No. 758 of 2020 under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 and whereas, the Hon'ble NCLT, Chandigarh Bench issued notice on all concerned parties including you the above-named. That vide order dated 10.11.2021 the Hon'ble NCLT has permitted the undersigned to serve you the Addressee through substituted service.

TAKE NOTICE that the above captioned matter will now be listed on 25.01.2022 before the Hon'ble National Company Law Tribunal, Chandigarh Bench at 10.30 AM. The Hon'ble Bench has directed you to file your reply to the I.A. No. 758/2020 within 2 weeks from date of service. You may either appear in person or through your Authorized Representative.

TAKE NOTICE that in default of your appearance on the day aforementioned, the Application will be heard and determined in your absence.

Anil Kohli
Liquidator For M/s Vegan Colloids Limited

IBBI Reg. No. IBBI/PA-001/IP-P00112/2017-2018/10219

409 Ansal Bhawan, Kasturba Gandhi Marg, New Delhi - 110001

Ph: 011-45101111, E Mail: insolvency@arck.in

Date: 14.12.2021

Place: New Delhi

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CULINARY F&B PRIVATE LIMITED

1. Name of Corporate Person	Culinary F&B Private Limited
2. Date of Incorporation of Corporate Person	26-11-2019
3. Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies-Chandigarh
4. Corporate Identity Number/Limited Liability Identity Number of Corporate Person	U55209PB2019PTC050328
5. Address of the Registered Office and Principal Office (If Any) of Corporate Person	House No. 37 H, Sarabha Nagar, Ludhiana Punjab-141001
6. Liquidation Commencement Date of Corporate Person	13th December, 2021
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Parminder Singh Bathla, SCO-6, 3rd Floor, Feroze Gandhi Market, Ludhiana-141001 Email:-bathla7@gmail.com (M) +91 9814117434 / +91 9216502700 IBBI REGISTRATION NO: IBBI/PA-002/IPN00217/2017-18/10669
8. Last Date for Submission of Claims	12th January, 2022

Notice is hereby given that the Culinary F&B Private Limited has commenced voluntary liquidation on 13th December, 2021.

The stakeholders of Culinary F&B Private Limited are hereby called upon to submit a proof of their claims, on or before 12th January 2022, to the liquidator at the address mentioned at Sr. No. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CS Parminder Singh Bathla
Liquidator

Date: 13th December, 2021

Place: Ludhiana

IBBI Registration No:
IBBI/PA-002/IPN00217/2017-18/10669

POSSESSION NOTICE - (for immovable property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the 'IIFL HFL' together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by 'IIFL HFL' and no further step shall be taken by 'IIFL HFL' for transfer or sale of the secured assets."

Name of the Borrower(s)	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Chandigarh BRANCH	All that piece and parcel of	Prospect No. 922756 Rs. 1,31,423/- (Rupees		

Himachal Pradesh

ਕਰਜ਼ਦਾਰਾਂ/ਗਰੰਟਰਾਂ ਦੇ ਨਾਮ	ਜਾਇਦਾਦਾਂ ਦਾ ਵੇਰਵਾ	ਬਕਾਇਆ ਰਕਮ ਕਬਜ਼ੇ ਦੀ ਮਿਤੀ	ਰਾਖਵੀਂ ਕੀਮਤ	ਈਐਮਡੀ	ਖੋਲੀ ਵਾਲਾ ਰਕਮ	ਬੀ ਨੀਲਾਮੀ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ
ਸ਼੍ਰੀ. ਦਲੰਦ ਰਾਮ ਭੁਜ ਲਾਲ ਅਤੇ ਹੋਰ ਨਾਭਾ	ਜਾਇਦਾਦ ਮਕਾਨ ਮਿਣਤੀ 202.22 ਫਰੰਗ ਗਜ਼ ਜਿਸਦਾ ਜਾਇਦਾਦ ਨੰਬਰ : 13-968-ਬੀ, 4-347-348 ਸ਼ਹਿਰੀ	Rs. 87,41,665.00 ਜਮ੍ਹਾਂ ਇਸ ਉਪਰੰਤ ਬਣਦਾ	Rs. 1.00	Rs. 1.00	Rs.	30.12.2021 11.00

ਕਰਜ਼ਦਾਰਾਂ/ਗਰੰਟਰਾਂ ਦੇ ਨਾਮ	ਜਾਇਦਾਦਾਂ ਦਾ ਵੇਰਵਾ	ਬਕਾਇਆ ਰਕਮ ਕਬਜ਼ੇ ਦੀ ਮਿਤੀ	ਰਾਖਵੀਂ ਕੀਮਤ	ਈਐਮਡੀ	ਖੋਲੀ ਵਾਲਾ ਰਕਮ	ਬੀ ਨੀਲਾਮੀ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ
ਸ਼੍ਰੀ. ਦਲੰਦ ਰਾਮ ਭੁਜ ਲਾਲ ਅਤੇ ਹੋਰ ਨਾਭਾ	ਜਾਇਦਾਦ ਮਕਾਨ ਮਿਣਤੀ 202.22 ਫਰੰਗ ਗਜ਼ ਜਿਸਦਾ ਜਾਇਦਾਦ ਨੰਬਰ : 13-968-ਬੀ, 4-347-348 ਸ਼ਹਿਰੀ	Rs. 87,41,665.00 ਜਮ੍ਹਾਂ ਇਸ ਉਪਰੰਤ ਬਣਦਾ	Rs. 1.00	Rs. 1.00	Rs.	30.12.2021 11.00